

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./62/479/2021

This the 19th day of **March**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

MOhd. Amin Dar s/o Mohd. Ramzan Dar, r/o Zainpora Shopian,
District Shopian.

.....Applicant
(Advocate: Mr. Aadil Nabi)

Versus

1. UT of Jammu & Kashmir through Commissioner/Secretary to Govt., Directorate of Rural Development & Panchayati Raj, Civil Secretariat, Srinagar/Jammu.
2. Director Rural Development Department Srinagar.
3. Deputy Director Rural Development Department, Kashmir.
4. Project Officer Wage Employment ACD, Shopian
5. District Panchayat Officer, Shopian.
6. Block Development Officer, Rural Department, Zainpora.
7. VLW Panchayat Halqa Committee, Zainpora.

.....Respondents

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

By filing the present petition, the applicant has prayed that respondents be directed to release the legitimate salary of the applicant from 2014 till date as he is working as Chowkidar from 2014.

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2. At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider the payment of wages/salary for the period the applicant had worked with the respondent department.

3. In view of the statement made by the learned counsel for the applicant, the O.A. is disposed of in limine with a direction to the respondents to consider payment of wages due to the applicant in accordance with the rules and regulations provided the applicant is working on their muster-roll, within a period of one month from the date of receipt of certified copy of this order. In case no wages/arrears of wages is due to the applicant, the respondents would inform the applicant by passing a reasoned and speaking order as to why no wages/arrears is due to him.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

KKS